

(c) whether Government have made any inquiries to find out how the Indian Customs officials failed to notice the entries in the manifest which were entered as "Metal-V" to conceal the fact that gold was being carried; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) Yes, Sir.

(b) The Collector of Customs and Central Excise, New Delhi has observed in his adjudication order that the B.O.A.C. have been transporting large quantities of gold through India under the guise of 'Metal-V' or 'Metal Bar-V' and has, in that adjudication order, given details of six consignments of the aggregate weight of 5,382 Kgs. so transited.

(c) and (d). Enquiries are being made in the matter.

IMBALANCE BETWEEN SUPPLY AND DEMAND FOR PETROLEUM PRODUCTS

*834. **SHRI D. N. PATODIA :** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Government expect any imbalance between supply and demand in the country for petroleum products by 1975;

(b) if so, the steps which Government propose to take to check this imbalance; and

(c) whether there is likely to be any shortfall in the production of naphtha from 1970 onwards?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA) :

(a) and (b). The expected imbalance is proposed to be overcome by a combination of (i) the use of lighter crudes where possible, (ii) modification of the yield pattern of refineries so as to yield a larger proportion of lighter fractions and (iii) the use of secondary processing such as hydro-

cracking in selected refineries.

(c) Yes, Sir.

PL-480 FUNDS

*835. **SHRI YAJNIK :** Will the Minister of FINANCE be pleased to state :

(a) the total amount that has been credited to the U.S. Embassy during the last two years on account of PL-480 Funds;

(b) the actual amount that has been spent under different heads by the said Embassy; and

(c) the details of the amount spent by the Embassy at its own discretion?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : A statement giving the information is laid on the Table of the House.

Statement

(Rs. crores)

A. Amount credited to U.S. Govt. on account of PL 480 imports, during 1965-66 and 1966-67	563.21
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B. Amount spent by the U.S. from PL 480 funds during the same period :	
(i) Loan to Govt. of India	430.00
(ii) Grant to Govt. of India	60.29
(iii) Cooley loans	29.20
(iv) U.S. expenditures	62.44
TOTAL B	<hr/> 581.93 <hr/>
C. Details of U.S. Expenditure during the period 1-4-1966 to 31-12-1967:—	
I. Expenditure of the U.S. Embassy.	
(i) Educational exchange programmes in India	2.62
(ii) Agricultural programmes in India	3.00
(iii) Other administrative and programme expenditures	17.63

	(Rs. crores)
II. Expenditure of the U.S. A.I.D. Mission .	3.11
III. Expenditure of the U.S. Information Service	6.06
IV. U.S. Aid to Nepal .	13.50
V. Conversions into foreign currencies.	
(i) for agricultural market development	1.88
(ii) for educational exchange	3.81
(iii) for sale to American tourists	0.05
(iv) for sale to U. S. citizens and U. S. Foundations	1.88
VI. Expenditure for Technical Assistance Trust Fund	8.90
TOTAL	62.44

NIZAM OF HYDERABAD

*836. SHRI M. N. REDDY: Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 664 on 22nd June, 1967 and state:

(a) whether the list of properties submitted by the late Nizam under 1950 covenant had been scrutinized by physical verification of the items included therein or it was accepted without such verification on the strength of acceptance of the then State Government; and

(b) whether Government have received any communication from the then State Government that the properties/assets mentioned in the list were verified by the State Government and the nature and extent of verification conducted in the matter.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) and (b). The manner in which the private property of Rulers was settled is broadly explained in paragraph 157 of the White Paper on Indian States. The lists of

private properties furnished by the late Nizam of Hyderabad in accordance with the Agreement signed by him in 1950, were scrutinized by the then Government of Hyderabad, and the lists were approved by Government of India after discussions with the State Government.

U.S. LOAN TO INDIA

*837. SHRI MAHANT DIGVIJAI NATH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that agreement between the U.S. Government and the Indian Government has been reached for Rs. 319.4 crores loan to India;

(b) the period after which the first instalment of the loan will be due and the terms and the mode of repayment; and

(c) the steps which Government are considering to check inflation in the country as a result of this loan?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) Yes, Sir, Three loan agreements for a total amount of Rs. 319.4 crores from PL-480 funds were signed on 8-3-1968.

(b) The loans are repayable in 61 semi-annual instalments, commencing 10 years after the date of first disbursement. They can be paid in rupees dollars at our option. Interest rate on the loans varies from 1% to 2½%.

(c) The assumption that there can be any inflation attributable to this loan is not correct.

OUT-OF-TURN ALLOTMENT OF GOVERNMENT QUARTERS

4964. SHRI M. L. SONDHI: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the number of quarters allotted on out-of-turn basis during the period from the 1st October, 1967 to the 31st January, 1968; and